

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No. 390 of 1989

Date of Decision: 4.8.1993

R.S.Mazumdar

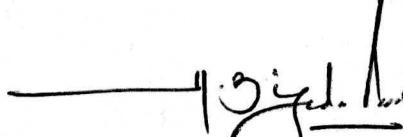
Applicant(s)

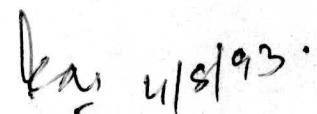
VERSUS

Union of India & Others      Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters of not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

  
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MEMBER (ADMINISTRATIVE)  
04 AUG 93

  
Vice-Chairman

Aug 4/8/93

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

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R.S.Mazumdar

Applicant

VERSUS

Union of India & Others

Respondents

For the applicant

M/s.B.Pal  
S.C.Parija  
O.N.Ghosh  
Advocates

For the respondents

Mr.U.B.Mohapatra  
Standing Counsel  
(Central Government)

C O R A M:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to OP Nos.1 to give notional promotion to the petitioner to the post of Stenographer Gr-II with effect from 6.12.1973 and to direct the opposite party no.1 to accordingly fix the seniority in the post of Research Assistant/Assistant Executive Officer (Junior) with effect from 16.1.1987 and accordingly all consequential service benefits be awarded in favour of the petitioner with arrear salary.

2. The petitioner was working under the Chief Administrative Officer, Dandakaranya Development Authority. He has now been deputed to some other post under C.G.H.S., Nagpur by the Surplus Cell.

3. We have heard Mr.B.Pal, learned counsel for the petitioner

and Mr.U.B.Mohapatra, learned Standing Counsel appearing for the Central Government.

4. It is directed that the petitioner, if <sup>he</sup> still has a grievance, may make a representation to OP No.1 ventilating his grievance and Opposite Party No.1 may dispose of the representation to be filed by the petitioner accordingly to law. Thus the application is accordingly disposed of. NO costs.

H.S. Sahoo  
MEMBER (ADMINISTRATIVE)  
04 Aug 93

Subrata Kumar  
4.8.93  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench, Cuttack  
dated the 4.8.1993/ B.K.Sahoo

